शपय का उल्लंघन किया है इसलिए मेरी केन्द्र से ग्रीर राष्ट्रपति जी से प्रार्थना है कि वे तत्काल गवर्नर को हटावें, नये गवर्नर की नियुक्ति करें ग्रीर उसके द्वारा बहुगुणा को तत्काल डिसमिस करने का काम करें तथा कोई नया मुख्य मंत्री ग्राये जो संविधान का पालन ग्रीर संविधान की रक्षा करे।

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SHRI SHYAMNANDAN MISHRA (Begusarai): One point with regard to this. It is a point of constitutional importance.

To my mind, the demand for the convening of the Assembly now which does not seem to exist, is not a very proper demand. The Assembly, to my mind, ceased to exist after the 15th November because the last session of the Assembly was held on the 15th of May and since no session of the Assembly was held by the 15th of November, the Assembly must be deemed to have gone out of existence. What is the correct constitutional position?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I have not got notices of this. I am speaking on the first impression after hearing the hon. Members. Part of the arguments was anticipated by Mr. Madhu Limaye also.

The whole question is that under Art 356 when President's rule is promulgated, the President has been given power to suspend certain provisions of the Constitution as he would deem fit. I will make an elaborate statement tomorrow if you so direct me. But even this Art 174 itself, as far as I can remember, was suspended. So, the question of calculating the period does not arise.

MR. SPEAKER: Let him have his time.

SHRI SHYAMNANDAN MISHRA: My point is completely different. I take the stand that the Assembly now does not exist. What have you to say about it?

MR. SPEAKER: He will make a statement later on.

PROF. MADHU DANDAVATE (Rajapur): The statement should come before U.P. elections.

MR. SPEAKER: Now, we go to the next item. Mr. Banerjee to continue his speech.

SHRI P. M. MEHTA (Bhavnəgar): The Speaker of the Meghalaya Assembly has referred a second privilege motion to the Privileges Committee.

MR. SPEAKER: I know it and I am writing to the Speaker.

SHRI P. M. MEHTA: Kindly take up the matter without any loss of time.

MR. SPEAKER: I am already moving in the matter.

12.44 hrs.

STATUTORY RESOLUTION RE.
DISAPPROVAL OF CENTRAL EXCISES AND SALT (AMENDMENT)
ORDINANCE AND CENTRAL EXCISES AND SALT (SECOND AMENDMENT) BILL—contd.

MR. SPEAKER: Mr. Bauerjee to continue his speech.

SHRI S. M. BANERJEE: (Kan-pur): In reply to the debate, the hon.

## [Shri S. M. Banerjee]

Minister for Finance, Mr. Y. B. Chavan, has not advanced any argument which could justify the increase in the excise duty. Our objection was mainly that the Government taken this opportunity and through the back-door, they have mobilised resources and levied this excise duty. We are aware of the international situation, and we are also aware of the international situation as far as oil is concerned. We know we are at the mercy of some countries. The difficult situation is known to The whole argument was this. it necessary to raise the excise duty to this extent? I have already point out to you that this was a calculated effort on the part of the Government to please the oil interests and squeeze the common people in our country by levying excise duty addition of one rupee per litre. The price was increased so much in the price of kerosene that they thought it fit to decreased the price by ten paise per litre. But still the price is above the reach of the common man.

MR. SPEAKER: You may confine yourself to reply to the points raised. You are just now replying to the debate on your Resolution. Don't add new matters to it, please.

SHRI S. M. BANERJEE: He replied to the debate and I am replying to him! Some valuable suggestions have come from some of the Members of the ruling party. Dr. Kailas had the courage to say, in spite of pressure from the ruling party not to speak, that there should be rationing and something should be done for the taxi drivers and for the scooterdrivers and for those people who had taken loans from the Government and purchased such vehicles. We want that there should be drastic reduction on the price of petroleum and in the price of kerosene oil. We fear whether these will be increased further

because we have come to know that India will not be a party to the auction because we have no resources to compete with those countries who are rolling in wealth. I would request the hon. Minister to accept the amendments moved by hon. Mr. Somnath Chatterjee and others in case he is not prepared himself move such amendments. If he is not willing. I would request you to put my Statutory Resolution to the vote of the House. We are only voicing the feelings of the people, although we are in a minority, and they are in the majority there. Let the people not feel that they are using the massive majority against the interests of the people. I may warn the Government: Let them not use the majority for this purpose, because a time is fast approaching when the people of the country will not take things lying down. With the increase in price of petrol what do we find? We find, the prices of all essential articles gone up. Sir, you will not allow another dis-cussion. It was discussed sometime back. The price of everything has gone up. Even in today's papers we saw that the prices of electricity and water are going up. Water, electricity, gas, petroleum, everything has risen. All, commodities are rising including seasonal vegetables I do not want to withdraw my Resolution. I am pressing that my Resolution may be voted by the House.

AN HON. MEMBER: There is no quorum in the House.

MR. SPEAKER: Let the quorum bell be rung.—

Now there is quorum. The question is:

"This House disapproves of the Central Excises and Salt (Amendment) Ordinance, 1973 (Ordinance No. 3 of 1973) promulgated by the President on the 2nd November. 1973."

The Lok Sabha divided:

Division No. 15]

AYES Bade, Shri R. V. Banerjee, Shri S. M. Berwa, Shri Onkar Lal Bhagirath Bhanwar, Shri Bhaura, Sri B. S. Bosu, Shri Jyotirmoy Chandra Shekhar Singh, Shri Chandrappan, Shri C. K. Chaudhary, Shri Ishwar Dandavate, Prof. Madhu Dhote, Shri Jambuwant Dutta, Shri Biren Guha, Shri Samar Halder, Shri Krishna Chandra Joarder, Shri Dinesh Kalingarayar, Shri Mohanraj Kiruttinan, Shri Tha Mavalankar, Shri P. G. Mishra, Shri Shyamnandan Mohammad Ismail, Shri Mohanty, Shri Surendra Mukerjee, Shri Samar Mukerjee, Shri Saroj Parmar, Shri Bhaljibhai Patel, Shri H. M. Saha, Shri Gadadhar Sen, Dr. Ranen Sezhiyan, Shri Singh, Shri D. N.

#### NOES

Agrawal, Shri Shrikrishna Awdhesh Chandra Singh, Shri Barman, Shri R. N. Barua, Shri Bedabrata Besra, Shri S. C. Bhuvarahan, Shri G.

Sinha, Shri Satyendra Narayan

[12.59 ars. Bist Shri Narendra Singh Brij Raj Singh-Kotah, Shri Buta Singh, Shri Chakleshwar Singh, Shri Chaturvedi, Shri Rohan Lal Chaudhari, Shri Amarsinh Chavan, Shri Yeshwantrao Chhotey Lal, Shri Dalip Singh, Shri Das, Shri Dharnidhar Dasappa. Shri Tulsidas Daschowdhury, Shri B. K. Deshmukh, Shri K. G. Dharamgaj Singh, Shri Dinesh Singh, Shri Dixit, Shri G. C. Engti, Shri Biren Gandhi, Shrimati Indira Ganesh, Shri K. R. Godara, Shri Mani Ram Gogoi, Shri Tarun Gokhale, Shri H. R. Gopal, Shri K Goswami, Shri Dinesh Chandra Gotkhinde, Shri Annasaheb

Hari Kishore Singh, Shri Hari Singh, Shri Ishaque, Shri A. K. M. Jagjivan Ram, Shri Jeyalakshmi, Shrimati V. Jitendra Prasad, Shri Kadannappalli, Shri Ramachandran Kader, Shri S. A.

Kale, Shri Kapur, Shri Sat Pal Kaul, Shrimati Sheila

Kailas, Dr.

### NOES-contd.

Kedar Nath Singh, Shri Khadikar, Shri R. K. Kotrashetti, Shri A. K. Krishnan, Shri G. Y. Kushok Bakula, Shri Mahajan, Shri Vikram Mahajan, Shri Y. S. Mahishi, Dr. Sarojini Malaviya, Shri K. D. Malhotra, Shri Inder J. Mallanna, Shri K. Mallikarjun, Shri Mandal, Shri Jagdish Narain Mandal, Shri Yamuna Prasad Mishra, Shri Jagannath Mishra, Shri L. N. Modi, Shri Shrikishan Munsi, Shri Priya Ranjan Das Murthy, Shri B. S. Naik, Shri B. V. Negi, Shri Pratap Singh Painuli, Shri Paripoornanand Pandey, Shri Shri Krishna Chandra Pandey, Shri Sudhakar Pandey, Shri Tarkeshwar Pant, Shri K. C. Parashar, Prof. Narain Chand Partap Singh, Shri Parthasarathy, Shri P. Paswan, Shri Ram Bhagat Patil, Shri Anantrao Prabodh Chandra, Shri Pradhan, Shri Dhan Shah Raghu Ramaiah Shri K. Ram, Shri Tulmohan Ram Prakash, Shri Ram Sewak, Ch. Ram Surat Prasad, Shri Ramshekhar Prasad Singh, Shri Rana, Shri M. B.

Rao, Dr. K. L.

#### NOES-concld.

Ravi, Shri Vayalar Ray, Shrimati Maya Rohatgi, Shrimati Sushila Rudra Pratap Singh, Shri Sadhu Ram, Shri Samanta, Shri S. C. Sanghi, Shri N. K. Sathe, Shri Vasant Satpathy, Shri Devendra Shambhu Nath, Shri Shankar Dayal Singh, Shri Shashi Bhushan, Shri Shenoy, Shri P. R. Shivappa, Shri N. Shukla, Shri B. R. Sohan Lal, Shri T. Stephen, Shri C. M. Sunder Lal, Shri Swaran Singh, Shri Tayyab Hussain, Shri Unnikrishnan, Shri K. P. Venkatasubbaiah, Shri P. Yadav, Shri Chandrajit Yadav, Shri Karan Singh Yadav, Shri R. P.

MR SPEAKER: The result\* of the division is: Ayes 30; Noes 109.

The motion was negatived.

MR. SPEAKER: We had allotted three hours for the discussion. All that time is over now.

Now, I shall put the consideration motion to vote.

The question is:

"That the Bill further to amend the Central Excises and Salt Act. 1944, be taken into consideration"

The motion was adopted.

\*Dr. Jivraj Mehta also recorded his vote for NOES.

Clause 2—(Amendment of First Schedule)

SHRI MADHU LIMAYE (Banka): I move to move:

Page 1. line 10, for "Two thousand" substitute "One hundred" (1)

Page 1, 13, for "Four hundred and sixty-five" substitute "three hundred and thirty". (2)

SHRI SAMAR GUHA (Contai): I beg to move:

Page 1, line 10, for "Two thousand" substitute "One thousand and one hundred and fifty". (4)

Page 1, line 13, for "Four hundred and sixty-five" substitute "Three hundred and twentyfive" (6)

MR. SPEAKER: I shall now put the amendments to vote.

श्री मधु लिमये: ग्रध्यक्ष भहोदय, मैं बोलना चाहता हूं। डिवीजन के कारण मैं ग्रानहीं सका।

श्रध्यक्ष महोदय: टाइम तो खत्म हो गया। दोनों पर इकट्टी बहस हुई थी। लंच के बाद भी चलेगा। मेरी तो सलाह थी इस को खत्म की जिए क्योंकि टाइम काफी बढ़ गया है।

I shall now put amendments Nos. 1 and 2 by Shri Madhu Limaye and Nos. 4 and 6 by Shri Samar Guha to vote.

Amendments Nos. 1, 2, 4 and 6 were put and negatived.

MR. SPEAKER: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 8-(Repeal and saving)

SHRI SAMAR GUHA: I beg to move:

Page 1, omit lines 17 to 20. (7)

I want to keep on record the manner in which they are committing dacoity in a calculated way on the people. That is the reason why I have moved this amendment.

MR. SPEAKER: I shall now put this amendment to vote.

Amendment No. 7 was put and negatived.

13 hrs.

MR. SPEAKER: The question is:

"That caluse 3 stand part of the Bill".

The motion was adopted.

Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): I move:

"That the Bill be passed".

MR. SPEAKER: Motion moved:

"That the Bill be passed".

SHRI JYOTIRMOY BOSU (Diamond Harbour): I gave notice for speaking in the third reading.

MR. SPEAKER: This  $i_S$  something printed received just now. Not notice  $i_S$  required for speaking.

SHRI JYOTIRMOY BOSU: It is printed, signed and the rules quoted. What is improper about it? Kindly read it and let the House know. How to function in this House. I do not know.

SHRI SHYAMNANDAN MISHRA: (Begusarai): He has given notice much earlier.

MR. SPEAKER: No notice is required for this.

SHRI SHYAMNANDAN MISHRA: One has to communicate one's desire to speak.

MR. SPEAKER: No need to give any notice in printed form. I mistook it for some notice of motion.

SHRI JYOTIRMOY BOSU: On a point of order.

MR. SPEAKER: This is something printed.

SHRI SHYAMNANDAN MISHRA: What of that? He has facilitated your task.

SHRI JYOTIRMOY BOSU: I have written to you under my signature, well in advance. If you find fault with it, tell me what should I do.

MR. SPEAKER: Please sit down. Do not talk like that. Submission must be properly made.

SHRI JYOTIRMOY BOSU: What submission? I am talking in the proper manner.

MR. SPEAKER: How much time do you want for this? We have already exceeded the time limit.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMAIAH): Fifteen minutes.

MR. SPEAKER: Anyway, we will adjourn now for lunch and reassemble at 2 P.M.

# 13.05 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock

[Mr. Deputy-Speaker: in the Chair]

SHRI S. M. BANERJEE (Kanpur): I want to make a small submission; kindly hear me for half a minute. You would remember that I was referring to the virtual closure of Sri Ram Institue in New Delhi. They also met the Prime Minister. With the help of the police, they took all the scientists inside and they have arrested five or six scientists. In the larger interest of good relations in that particular institution, you may direct Shri C. Subramaniam, the Minister of Science and Technology to make a statement. You must convey our feelings to the hon. Minister.

STATUTORY RESOLUTION RE. DIS-APPROVAL OF CENTRAL EXCISES AND SALT (AMENDMENT) ORDI-NANCE AND CENTRAL EXCISES AND SALT (SECOND AMENDMENT) BILL—contd.

SHRI JYOTIRMOY BOSU: Government has found it very convenient to touch the helpless and weaker sections of the society because direct taxation which to some extent go and hit their monopoly godfathers had been causing difficulty for them and as a result the collection of direct taxes has actually gone down. If you analyse industrial costing, you will find the share of workers' wages has also considerably gone down. Their profits have gone up. They are not paying taxes. They have stooped low to come and grab two items, one of which is so very important in the life of the common man. If you cannot get kerosene in the rural areas, you live in darkness. Motor spirit was selling at Rs. 1,000 a kl. before taxation, on 2 November 1973. The next day, after taxation, it was selling at Rs. 2,000 per kl. Superior kerosene was selling at Rs. 265 per kl. and it was raised to Rs. 465 per kl. on 2-11-1973 and then reduced to Rs. 365 with effect from 9-11-1973. retail price at Delhi as ascertained informally from the Ministry of